

### **Employees In Pepsi Co. (USA) in the Country**

3443. SHRI RAM SAJIWAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of employees of Pepsi Co. (USA) employed in the country in the Punjab's Agro-Pepsi Projects; and

(b) the details of Departments of Punjab Agro Pepsi Project in which they are working?

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a). M/s. Pepsi Foods Pvt. Ltd. have indicated that two employees of Pepsico. USA, are employed by them, both as full time Directors.

(b) According to the information furnished by M/s Pepsico Foods Private Limited both the employees referred to at (a) above are in charge of potato and grain based business operations and export business development.

[*Translation*]

### **Supply of Essential Commodities to States**

3435. SHRIRAJENDRA AGNIHOTRA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether supply of essential commodities to States are in adequate as compared to their demands; and

(b) if so, the efforts made by Government to increase the supply of essential commodities through Public Distribution System and to streamline the producer in this regard?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). The Allocation of essential commodities to States/UTs under Public Distribution System are made on the basis of the following criteria:

*Rice & Wheat:* Allocation of these items is made on a month to month basis, taking into account overall availability of stock in Central Pool, relative needs of various states, market availability, past off take and other related factors.

*Levy sugar:* Allocation of levy sugar is made on a uniform norm of 425 grams per capita monthly availability for the projected population as on 1.10.1986.

*Edible Oils:* The allocation of imported edible oils is made keeping in view the availability of indigenous oils in the open market, stock of imported oils with the Government, and other related factors.

*Kerosene:* Allocation of this items is made by allowing a suitable growth over the allocations made in the corresponding period of the previous year.

The supply of essential commodities under Public Distribution System is supplemental in nature and not intended to meet the entire requirement of States /UTs.

### **Amount Spent of Indira Gandhi Canal Project**

3436. SHRI GOPAL PACHERWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) the time by which Indira Gandhi Canal Project is likely to be completed; and

(b) the amount spent on this Project so far and the total amount expected to be spent on this Project?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). the expenditure on State I & II of the Project by 31st March, 1990 is anticipated to be Rs. 723 crores. The completion of the Project will extend to the Tenth Plan. A further amount of Rs. 1222 crores would be required for the Project.

[English]

### Amendment to the Urban Land Ceiling Act

3437. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Urban Land Ceiling Act, 1976 is applicable to farmers of agricultural lands in the vicinity of urban cities such as Bareilly in Uttar Pradesh etc;

(b) if so, the details of ceiling on agricultural land fixed for each rural family;

(c) whether under the Act the farmers are debarred from disposing of their land above the fixed ceiling;

(d) if so, the reasons therefor;

(e) whether the surplus land cannot be acquired under the Land Acquisition Act as and when needed for urban development; and

(f) whether Government propose to take any step to remove the grievances of the farmers from the operation of the Urban Land Ceiling Act, 1976 by an amendment of the law, etc.?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). Within the Urban Agglomerations covered by the Act, such as, Bareilly in U.P.

the Urban Land (Ceiling & Regulation) Act, 1976 is not applicable to agricultural lands provided such land has not been shown in the Master Plan for a purpose other than agriculture. In order to give further protection to the agricultural lands, which are not covered under the point mentioned above, this Ministry had issued guidelines No. 2/31/77/UCU(i), dated 19-12-77 asking the State Governments/UTs. to grant exemptions to such lands subject to certain terms and conditions specified therein.

(d) to (f). Do not arise.

### Hospital for Spinal Injuries

3438. SHRI P.M. SAYEED: Will the Minister of WELFARE be pleased to state:

(a) whether Government propose to set up a hospital in Delhi for the persons who suffer from spinal injuries;

(b) if so, the estimated cost of the hospital, its capacity and location thereof;

(c) whether Delhi Administration is also likely to contribute some amount and if so, the details thereof; and

(d) by when the hospital is likely to start functioning?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) A non-governmental Organisation namely the Indian Spinal Injury Centre, New Delhi, is setting up an institution in Delhi for the treatment and rehabilitation of patients with spinal injuries. This project is being financially aided by the Governments of India and Italy.

(b) The cost of the 50-bedded hospital, which will be located at Vasant Kunj, New Delhi (including the present market value of the land and assistance from the Government of Italy in terms of equipments, man-